

No.151017/3/2005-JUS(M)

Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi-11

Dated the 31 March, 2006

To

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
7th floor, 'C' Wing,
Khan Market, New Delhi-3

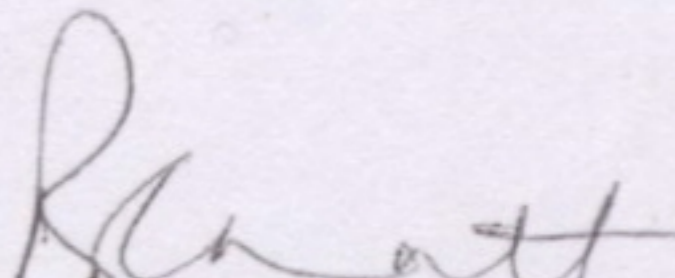
Subject : Fast Track Courts- Release of funds to states towards meeting expenditure on Fast Track Courts for the year 2005-2006

Sir,

I am directed to convey the sanction of the President to the payment of **Rs.19,20,000/-** (Rupees Nineteen lakh and twenty thousand only) during 2005-2006 to the State Government of **Meghalaya** under the Scheme of Fast Track Courts with 100% central assistance as approved by the Government of India.

2. Out of the above said amount Rs.14,40,000/- (Rupees Fourteen lakh and forty thousand only) is towards recurring charges and Rs 4,80,000/- (Rupees Four lakh and eighty thousand only) is towards non-recurring charges like construction of court rooms, library, retiring rooms for judges etc.
3. The expenditure involved is debitable to Demand No.63 Law and Justice during 2005-2006 under Major Head 2014 Administration of Justice Minor Head 00.105 Civil and Sessions Courts, 06 - Fast Track Courts (FTCs) Object head 06.00.31 Grants in aid (Non-Plan).
4. The concerned State Government is requested to utilize this amount during the current financial year 2005-2006. The details of the amount spent by the State Govt. alongwith audit certificate, utilization certificate in the prescribed format duly signed by the competent authority and physical achievements may please be sent to this department at the earliest & latest by the end of the stipulated period in this regard.. If the fund allocated is not utilised within the prescribed limit the same should be surrendered at the earliest.
5. This issues with the concurrence of IF wing, Ministry of Law and Justice . Their Dy.No231/06 dated 23.3.2006 07.2006 refers in this regard.

Yours faithfully,


(Rita Chatterjee)
Director (HC&J)